

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH: "Friday", NEW DELHI**

**BEFORE SHRI SAKTIJIT DEY, HON'BLE VICE-PRESIDENT  
AND  
SHRI M. BALAGANESH, ACCOUNTANT MEMBER**

**ITA Nos.3994 & 3995/Del/2015**  
Assessment Year: 2011-12

Vardhman Automobiles (P.) Ltd., Opposite Air Force School, Old Delhi Road, Gurgaon-122001	<b>Vs.</b>	ITO, TDS Ward, Gurgaon
<b>(Appellant)</b>		<b>(Respondent)</b>

**CORRIGENDUM**

The captioned appeal was disposed of vide order dated 21<sup>st</sup> May, 2020. However, some typographical errors have crept in. The following words appearing in 3<sup>rd</sup> and 4<sup>th</sup> line of paragraph 9 "**.....there is no merit in levy of penalty under section 271(1)(c) of the Act and the same is deleted.**", should be read as "**.....there is no merit in levy of penalty u/s 271C of the Act and the same is deleted.**"

**Sd/-  
[M. BALAGANESH]  
ACCOUNTANT MEMBER**

Dated: 10<sup>th</sup> May, 2024

**Sd/-  
[SAKTIJIT DEY]  
VICE-PRESIDENT**

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi